



# The Orissa Gazette

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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 1st September 1937.*

**No. 10674-A.**—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

*Chief Secretary to Government.*

#### ESTABLISHMENT.

*Simla, the 17th August 1937.*

**No. F. 35/3/37.**—The following Rules which have been made by the Secretary of State for India to regulate appointment to the Indian Civil Service by nomination are published for general information:

1. These Rules may be called the Indian Civil Service (Nomination) Rules.

2. Every candidate for appointment by nomination to the Indian Civil Service must be a male and either—

(a) a British subject of Indian domicile or of European or Indian descent domiciled in Burma whose father

(if alive) is a British subject or a subject of a State in India, or (if dead) was at the time of his death either a British subject or a subject of a State in India or a person in the permanent service of the Crown or a person who had retired from that Service; or

(b) a ruler or a subject of a State in India in respect of whom a declaration has been made under Section 262 (3) of the Government of India Act, 1935.

Provided that in the case of a male British subject the requirements of this rule may be waived by the Secretary of State if he is satisfied that their observance would occasion exceptional hardship and the candidate is so closely connected by ancestry and upbringing with His Majesty's dominions as to justify special treatment.

3. Subject to the proviso to Rule 8 of these Rules, a candidate must have attained the age of 21 and must not have attained the age of 24 on the 1st day of January in the year in which the selection is made by the Federal Public Service Commission.

4. A candidate must be free from disease, constitutional affection or bodily infirmity unfitting him, or likely to unfit him, for the Indian Civil Service.

5. A candidate must satisfy the Governor-General in Council that he is in all respects suitable for employment in the Indian Civil Service.

6. A candidate must hold a degree of a University approved by the Governor-General in Council \* or the Senior Diploma of the Mayo College, Ajmer. The degree held by a candidate must be a degree in arts, science, or letters, and a degree held in a professional or vocational subject will not be accepted. Any question whether a degree held by a candidate is of a nature qualifying him for nomination to the Indian Civil Service shall be decided by the Federal Public Service Commission, whose decision shall be final.

In exceptional cases the Federal Public Service Commission may on the recommendation of a local Government treat as a qualified candidate a candidate who, though not possessing any of the foregoing qualifications, has passed examinations conducted by other institutions of a standard which, in the opinion of the Federal Public Service Commission, justifies his nomination.

7. The Governor-General in Council shall call on the Federal Public Service Commission to recommend such number of candidates as he may direct, selected with regard to the community to which they belong or to such other considerations as he may prescribe.

8. The Federal Public Service Commission shall make their recommendations under Rule 7 primarily from the list of candidates who sat at the annual competitive examination held in India for the Indian Civil Service in the year in which the selection is made.

Provided always that the Federal Public Service Commission may include among the persons to be primarily considered any candidate who has sat at the annual competitive examination held in London for the Indian Civil Service in the year preceding the year in which the selection is made and who, in their opinion, is exceptionally suitable, and that for such candidates the age restriction laid down in Rule 3 shall not apply.

The Federal Public Service Commission may, however, if they consider it necessary, call for fresh names in such numbers and from such Local Governments as the Governor-General in Council may direct.

\* The following Universities have been approved by the Governor-General in Council, viz.:—

<i>Indian Universities.</i>	<i>English and Welsh Universities.</i>
Any University incorporated by an Act of the Central or of a Provincial Legislature in India.	The Universities of Birmingham, Bristol, Cambridge, Durham, Leeds, Liverpool, London, Manchester, Oxford, Sheffield and Wales.
The Mysore University.	<i>Scottish Universities.</i>
The Osmania University.	The Universities of Aberdeen, Edinburgh, Glasgow and St. Andrews.
The Rangoon University.	<i>Irish Universities.</i>
	The University of Dublin (Trinity College), The Queen's University of Belfast.

The Federal Public Service Commission shall recommend from the candidates whom they consider suitable the number directed under Rule 7 in order of preference.

9. The Governor-General in Council shall forward to the Secretary of State for India the recommendations made by the Federal Public Service Commission and shall propose candidates for appointment.

10. Candidates accepted for appointment will be required to proceed to, and remain in, the United Kingdom on probation for such period and in such manner as is prescribed by the Regulations made by the Secretary of State for India for the training in the United Kingdom and the further examination of probationers for the Indian Civil Service.

11. Any attempt on the part of a candidate to enlist support for his application through persons of influence will disqualify him for appointment. Spontaneous recommendations from persons who are not themselves acquainted with the candidate's work at school or at the university or otherwise will be disregarded.

J. A. THORNE,

*Secretary to Govt. of India.*

*The 26th August 1937.*

**No. 2915-C.**—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

HOME DEPARTMENT.

GENERAL.

*Lahore, the 24th July 1937.*

**No. 9589-P.B.**—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898, as amended by section 4 of the Indian States (Protection against Disaffection) Act, 1922, the Governor of the Punjab is pleased to declare to be forfeited to His Majesty every copy, wherever found, of a pamphlet in Gurmukhi entitled "Pardhangi Address" (i. e., Presidential Address) written by Rulia Singh and Lal Singh, printed by Avtar Singh 'Azad' at the Akash Bani Press, Amritsar and published by Ujjagar Singh 'Bhaura' General Secretary, Reception Committee, Shahidi Conference, Anandpur, district Hoshiarpur, on the grounds that the said pamphlet contains matter which brings or is intended to bring into hatred or contempt, or excites or is intended to excite disaffection towards the Ruler of the Patiala State, the publication of which is punishable under section 3 (1) of the Indian States (Protection against Disaffection) Act, 1922.

By order of the Governor of the Punjab,

J. D. PENNY,

*Chief Secretary to Government.*